

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 112**

**IA(I.B.C)/782(CH)2020**

**In**  
**CP (IB) No. 323/Chd/Hry/2018**  
**(Disposed of 12.12.2019)**

**IN THE MATTER OF**

**Big Tree Entertainment Pvt. Limited      ...Petitioner-Operational Creditor**

**Versus**

**Pro Sportify Pvt. Limited                      ...Respondent-Corporate Debtor**

**Under Section: 9, 60(5), IBC 2016**

**Order delivered on 14.05.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 29.05.2024.

Sd/-  
**Court Officer**